

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214
Appeal No- 349/252/ND/2020

IN THE MATTER OF:

JHARIPANI ESTATES PRIVATE LIMITED

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 03.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant


For the Respondent

: Rashmi Jain Adv

: Adv. Vibhooti Malhotra for Income Tax Department, Adv Abhishek Maratha & Adv Adv Pratyaskh Gupta Sr & Jr Standing Counsel for Income Tax Dept

ORDER

On the request of Income Tax Deptt. list the matter on 10.12.2020. No further adjournment will be granted to Income Tax Deptt. to file the report.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)